

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1686
ANSWERED ON:28.11.2002
COMPUTERISATION OF LOWER COURTS
BIR SING MAHATO;MADAN PRASAD JAISWAL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether The Government propose to give financial assistance to State Governments for the computerisation of their Lower Courts;
- (b) if so. the details thereof;
- (c) if not, the reasons therefor; and
- (d) the number of lower courts computerised so far and the names and location of these lower courts?

Answer

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY) :

(a) to (c) It is the primary responsibility of the State Governments to provide funds for development of infrastructure facilities for the judiciary, including computerisation of courts. However, under the Centrally Sponsored Scheme for the development of infrastructure facilities to the judiciary, funds are being released for computerisation of courts, subject to the condition that the States would provide atleast a matching share. During the year 2002-2003, an amount of Rs. 4.92 crore has been released to the States/UTs for this purpose. The States/UTs are free to utilise the required amount for computerisation within the overall allocation made to the States/UTs under the Centrally Sponsored Scheme.

During 2001-2002, the Central Government has sanctioned the centrally funded Pilot Project of Computerisation and Networking of City Courts in the four metropolitan cities i.e. Delhi, Mumbai, Chennai and Kolkata to serve as a model for the States. This project is fully funded by the Central Government and is estimated to cost Rs. 14.9 crore.

(d) A list of State-wise District Courts for which the National Informatics Centre has provided necessary computer Hardware, Software and Training is given in the enclosed Statement.